

2023 LiveLaw (SC) 106

IN THE SUPREME COURT OF INDIA

DR. D.Y. CHANDRACHUDE; C.JI., PAMIDIGHANTAM SRI NARASIMHA; J., J.B. PARDIWALA; J.

Civil Appeal No(s). 674/2021; 06-02-2023

C.C.E. AND S.T., SURAT I versus BILFINDER NEO STRUCTO CONSTRUCTION LTD.

Supreme Court directs Government of India to ensure e-filing of revenue appeals in Tribunals and High Courts.

For Appellant(s) Mr. Vikramjit Banerji, A.S.G. Mr. Ashok Kumar Panda, Sr. Adv. Mr. Mukesh Kumar Maroria, AOR Mr. S.A. Haseeb, Adv. Mr. Rupesh Kumar, Adv. Mr. Shyam Gopal, Adv. Ms. Swarupama Chaturvedi, Adv. Mr. Adit Khorana, Adv. Ms. Priyanka Das, Adv. Mr. Digvijay Dam, Adv. Mr. Merusagar Samantaray, Adv. Mr. Bhuvan Mishra, Adv.

For Respondent(s) Ms. Charanya Lakshmikumaran, AOR Ms. Apeksha Mehta, Adv. Ms. Falguni Gupta, Adv.

ORDER

1 A note has been tendered on behalf of the Union Government in respect of the steps which have been taken in pursuance of the previous order dated 14 November 2022 for ensuring e-filing of appeals by the Department before the High Courts and Tribunals.

2 The note also contains the following status position :

- “In case of CBIC, about 72% of the appeals have been filed through electronic mode and wherever there are system glitches, CBIC field formations have filed appeals by physical mode.
- CBDT informed that field formations have been filing appeals/petitions in physical as well as in e-filing mode. In compliance of the directions of the Hon’ble Supreme Court, field formations have been directed to ensure that filings of appeals/petitions before the High Court’s should take place in the e-filing mode only.
- It has been informed by the Department of Law and Justice that ITAT has undertaken implementation of e-filing of appeals in phased manner. At present, in ITAT, appeals are being filed both e-filing as well as physical mode.
- CESTAT has communicated that they have taken up the matter with NIC for expeditious implementation of e-filing in CESTAT.”

3 A further status report shall be filed on or before the next date of listing indicating the progress. The Union of India shall ensure that the entire filing of Revenue appeals before the High Courts and the Tribunals is carried out in the e-filing mode. An updated position of compliance shall be placed on the record.

4 List on 17 April 2023.

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